

**Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) (Sanshodhan) Act, 2004**

**27 of 2004**

**[15 February 2005]**

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**Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) (Sanshodhan) Act, 2004**

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An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) Adhinyam, 1972. Be it enacted by the Chhattisgarh Legislature in the Fifty-fifth Year of the Republic of India as follows:-- \* Published in C.G. Rajpatra (Asadharan) dated 15-2-2005 Pages 62(3-5).

**1. Short Title And Commencement :-**

- (1) This Act may be called the Chhattisgarh Vidhan Sabha Sadasya (Vetan Bhatta Tatha Pension) (Sanshodhan) Adhinyam, 2004.
- (2) It shall come into force from the date of its publication in the Gazette.

**2. Amendment Of Section 4 :-**

In Section 4 of the Chhattisgarh Vidhan Sabha Sadasya (Vetan

Bhatta Tatha Pension) Adhiniyam, 1972 (No. 7 of 1973) (hereinafter referred to as the Principal Act), for the words "Three Thousand" the words "Five Thousand" shall be substituted.

### **3. Amendment Of Section 4-A :-**

In Section 4-A of the Principal Act, for the words "Four Thousand" the words "Five Thousand" shall be substituted.

### **4. Amendment Of Section 4-B :-**

In Section 4-B of the Principal Act, for the words "One Thousand" the words "Two Thousand" shall be substituted.

### **5. Amendment Of Section 4-C :-**

For sub-section

(ii) of Section 4-C the following sub-section shall be substituted, namely:--

"(ii) For those days in which a member attended the meetings of Vidhan Sabha/Committees. In Capital or out of State for such meetings member entitled to additional daily allowance at the rate of Rs. 250/- per day before a day and after a day of the date of such meeting."

### **6. Insertion Of New Section 4-D :-**

After Section 4-C of the Principal Act, the following Section shall be inserted, namely:--

"4-D. There shall be to every member stationery allowance of Four Thousand rupees per mensem."

### **7. Amendment Of Section 5-A :-**

In Section 5-A of the Principal Act,--

(i) in sub-section (1) for the words "Seventy Five Thousand" the words "One Lac Twenty Five Thousand" shall be substituted;

(ii) for first proviso of the sub-section (1) the following proviso shall be substituted, namely:--

"Provided that every member shall be entitled for both side Five Air Journies with one person accompanying him";

(iii) in sub-section (2), for the words "Forty Thousand" the words "Sixty Thousand" shall be substituted; and after sub-section (2) the following proviso shall be added, namely:--

"Provided that such person within limit "Sixty Thousand" shall be entitled for Three Air Journies".

**8. Amendment Of Section 6-A :-**

In Section 6-A of the Principal Act, for the words "Three Thousand Five Hundred" the words "Ten Thousand" shall be substituted.

**9. Amendment Of Section 6-B :-**

For Section 6-B the following Section shall be substituted, namely:-

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"6-B. There shall be paid a pension of rupees five thousand per mensem to the spouse if any or dependent of a member/ex-member for a period of ten years from the date of his death".

**10. Amendment Of Section 7-1 :-**

In Section 7-1 of the Principal Act, for the words "one thousand five hundred" the words "three thousand" shall be substituted.